

MR. SPEAKER: We should not go one-sided, whatever the position of any officer or any police officer. We have recently come across a similar case. We go on condemning people without giving a chance to them to defend themselves because they cannot be present in this House.

Secondly, I even asked him to come and I told him yesterday that "if you want to come, you can also come there and lay your case before them." But now he has laid the case before the House. I do not think we need meeting in this Committee then. Now, Papers to be laid on the Table.

SHRI TENNETI VISWANATHAM (Visakhapatnam): Sir, it is not a matter to be disposed of in such a way. (*Interruption*)

SHRI S. K. SAMBANDHAN: Sir, I want to say something. I want to explain.

MR. SPEAKER: Kindly sit down please.

12.51 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF THE INDIAN RARE EARTH LTD.

THE MINISTER OF STATE (SHRI-MATI NANDINI SATPATHY): Sir, on behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy each of the following papers under sub-section (i) of section 619A of the Companies Act, 1956:

- (1) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1969-70.
- (2) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—441/70]

STATEMENT REGARDING IMPACT OF DRUGS (PRICES CONTROL) ORDERS ON PRICES OF DRUGS

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN): I beg to lay on the Table a statement, under Direction 19 of the Directions by the Speaker, in reply to Half-an-hour Discussion raised by Shri Kanwar Lal Gupta on the 16th November, 1970, regarding impact of Drugs (Prices Control) Order on prices of drugs. [Placed in Library. See No. LT—442/70].

CERTIFIED ACCOUNTS OF COAL BOARD UNDER COAL MINES (CONSERVATION AND SAFETY) ACT, 1952 AND NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENTS) ACT, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI NITIRAJ SINGH CHAUDHARY) I beg to lay on the Table:—

- (1) A copy of the Certified Accounts of the Coal Board for the year 1968-69 together with the Audit Report thereon, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT—4443/70].
- (2) A copy of Notification No. S. O. 3665 (Hindi and English versions) published in Gazette of India dated the 14th November, 1970, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT—4444/70]

DEMANDS FOR SUPPLEMENTARY GRANTS (RIALWAYS) 1970-71

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI M. YUNUS SALEEM): On behalf of Shri Gulzari Lal Nanda, I beg to present a state-